

12.31 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 8th December, 1961:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1961.
- (2) The Appropriation (Railways) No. 4 Bill, 1961.
- (3) The Indian Tariff (Amendment) Bill, 1961.
- (4) The Appropriation (No. 5) Bill, 1961.

Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 8th December, 1961:—

- (1) The Deposit Insurance Corporation Bill, 1961.
- (2) The Coffee (Amendment) Bill, 1961.
- (3) The Assam Municipal (Manipur Amendment) Bill, 1961.
- (4) The Industries (Development and Regulation) Amendment Bill, 1961.
- (5) The Apprentices Bill, 1961.
- (6) The Maternity Benefit Bill, 1961.
- (7) The Sugar (Regulation of Production) Bill, 1961.
- (8) The Iron Ore Mines Labour Welfare Cess Bill, 1961.
- (9) The Institutes of Technology Bill, 1961.
- (10) The Visva-Bharati (Amendment) Bill, 1961.

- (11) The Delhi University (Amendment) Bill, 1961.
- (12) The Constitution (Eleventh Amendment) Bill, 1961.

12.31½ hrs.

PAPERS LAID ON THE TABLE**REPORT OF THE THIRD FINANCE COMMISSION**

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of the Report of the Third Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution. [Placed in Library. See No. LT-3452/62].

REPORT OF THE PUNJAB COMMISSION

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I beg to lay on the Table a copy of the Report of the Punjab Commission appointed by the Government of India under the Chairmanship of Shri S. R. Das. [Placed in Library. See No. LT-3453/62].

NOTIFICATIONS UNDER THE INDIAN TELEGRAPH ACT, 1885.

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) S.O. No. 492, dated the 4th March, 1961.
- (ii) S.O. No. 3020, dated the 23rd December, 1961.
- (iii) G.S.R. No. 37, dated the 6th January, 1962.